

DIVISION BENCH

S-7

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/107(KB)2024
IA(I.B.C)/1220(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JUNE 2024

IN THE MATTER OF	INDIAN BANK VS BISWANATH AGARWAL PERSONAL GUARANTOR OF S G STRIPS LTD
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr.Santosh Kr. Ray ,Adv.] For the Financial Creditor
Ms.R.Sanyal , Adv.]
Ms.Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Ms.Zeenat Shabab,Adv.] For RP
Mr.Sushanta Kr. Choudhury,]

O R D E R

1. Ld.Counsel for the Financial Present present. RP present in person.
2. Ld. Counsel for the Financial Creditor submits that he has not received copy of the report.
3. RP is directed to furnish copy of the report to the Financial Creditor as well as Personal Guarantor.
4. Personal Guarantor may file objection/reply, if any, within 10 days.
5. Post the matter on **08/07/2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PJ